

out one or two articles. That paper has been closed down. The man concerned is a Portuguese national and he wants to go away from here.

Shri Bade: The question has not been answered. He has not given a proper reply.

Mr. Speaker: It is not for the Minister here to say whether he can be hauled up and what the law is on that point. As I said, abstract questions of law should not be asked here. It is only facts that can be asked for from the Government now (*Interruption*). I allowed that question, whether any action is proposed to be taken against any paper that might be carrying on such propaganda.

Shri H. N. Mukerjee: Are we not entitled to know whether legal aspect of the position is or is not being examined by Government, because a Portuguese national is going to get away?

Mr. Speaker: That is quite a different question that Shri Mukerjee is putting, whether that aspect is being examined by the Government or not. But abstract opinions on abstract questions of law cannot be asked now. Whether the Government is considering that or not is a different thing.

Shri Dinesh Singh: No, Sir, because I do not think this comes under the provisions of the Indian Penal Code.

हिमाचल प्रदेश में घड़ियों का कारखाना

*८८६. श्री भक्त दर्शन : क्या वाणिज्य तथा उद्योग मंत्री २८ अगस्त, १९६१ के अतिरिक्त प्रश्न संख्या २५३४ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि हिमाचल प्रदेश में घड़ियों का कारखाना स्थापित करने की प्रस्तापित योजना के सम्बन्ध में इस बीच क्या प्रगति हुई है ?

वाणिज्य तथा उद्योग मंत्रालय में उद्योग मंत्री (श्री कानूनगो) : कारखाने

की जगह के लिये आवश्यक प्रयत्न किये जा रहे हैं। फर्म को जनवरी, १९६२ में पुर्जों, औजारघर के उपकरणों तथा कच्चे माल का आयात करने के लाइसेंस दिये गये थे। आशा है कि वह शीघ्र ही पुर्जे जोड़ कर कलाई की घड़ियाँ तैयार करना आरम्भ कर देगी।

[The answer was also read by the Minister in English.]

Necessary arrangements are being made for housing the factory. The firm were granted licences in January, 1962 for the import of components, tool room equipments and raw materials. They are likely to start assembly of wrist watches shortly.

श्री भक्त दर्शन : श्रीमन्, मैं जानना चाहता हूँ कि जिस फर्म के द्वारा यह कारखाना स्थापित किया जा रहा है, उसका क्या नाम है और किस स्थान पर वह स्थापित किया जा रहा है ?

श्री कानूनगो : भारत इंडस्ट्रीज लि. हिमाचल प्रदेश में सोलन के पास जो इंडस्ट्रियल एस्टेट है, वहीं पर यह होगा।

श्री भक्त दर्शन : इस कारखाने में किस तरह की घड़ियाँ बनाई जायेंगी, दीवार पर लटकाने वाली या मेज पर रखने वाली ?

श्री कानूनगो : रिस्ट वाचेज, कलाई की घड़ियाँ।

Shri Inder J. Malhotra: What was the difficulty in establishing this factory in the public sector?

Mr. Speaker: That is quite a different thing altogether.

श्री प्र० के० देव : क्या मैं जान सकता हूँ कि यह कारखाना पब्लिक सेक्टर में होगा या प्राइवेट सेक्टर में ?

अध्यक्ष महोदय : फर्म का नाम तो उन्होंने बतला दिया।

श्री प्र० के० देव : जब वह प्राइवेट सेक्टर में होगा तब हिन्दुस्तान मशीन टूल्स में जो घड़ियां बनती हैं, उन के साथ उसका कैसा सम्बन्ध रहेगा ?

श्री कानूनगो : काफी घड़ियों की मांग है, ऐसी दस फ़ैक्ट्रियां चल सकती हैं ।

Shri S. M. Banerjee: I want to know whether this particular factory is being established in collaboration with any foreign firm and, if so, the name of the firm?

Shri Kanungo: Not in this venture.

Shri Heda: May I know whether any labour has been trained for this job and, if so, the number of them?

Shri Kanungo: They will be trained in the course of the process of manufacture.

श्री भक्त दर्शन : श्रीमान्, यह कारखाना जल्दी से जल्दी और अच्छे से अच्छा कार्य कर सके इसके लिये केन्द्रीय सरकार क्या सहायता दे रही है ?

श्री कानूनगो : माल लाने का लाइसेंस दे दिया और फ़ैक्टरी का इन्तिजाम कर दिया, और क्या करने का है ।

Outstanding Arrears Claimed by New Delhi Municipal Committee

*891. **Shri Maheswar Naik:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) the latest position in regard to the arrears claimed to be outstanding against Government of India by New Delhi Municipal Committee;

(b) since when these arrears have been outstanding;

(c) whether the dispute between Government and N.D.M.C. has now been resolved; and

(d) if so, in what way?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Jaganatha Rao): (a) to (d). Information regarding claims and

counter-claims between the New Delhi Municipal Committee and various Ministries and Departments of the Government of India is not readily available.

In respect of the claim of the New Delhi Municipal Committee against the Central Public Works Department on account of house-tax and service charges for Union properties within the jurisdiction of the New Delhi Municipal Committee, the position is that an amount of approximately Rs. 147 lakhs was claimed by the New Delhi Municipal Committee. The basis adopted by the New Delhi Municipal Committee in computing this amount differed from the basis approved by Government. The question of evolving a simple formula for finalising these charges is at present under consideration. In the meantime, a provisional payment of Rs. 75 lakhs was made to the New Delhi Municipal Committee in March, 1962. The New Delhi Municipal Committee has also to make payment to the Central Public Works Department on other counts such as installation of sewers and water mains, horticultural operations etc. and the net amount due to the New Delhi Municipal Committee after the last payment is likely to be small.

Shri Maheswar Naik: In view of the length of the answer, may I know why it was not possible for the Minister to lay a statement on the Table of the House?

Mr. Speaker: Has he to ask any question in spite of the length of the answer?

Shri Harish Chandra Mathur: Sir, we should guard the privileges of the members. It is difficult to follow a long answer and then ask supplementaries based on that. So, it is the privilege of the members to be supplied with a statement, and that is the only appeal that they make now.

Mr. Speaker: Of course, that is the privilege of the member. Then, there is the question of the privilege of the